

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 94/GT/2016**

Subject : Determination of generation tariff of Agartala Gas Turbine Combined Cycle Power Plant (135 MW), STG-2, for the tariff period COD (29.7.2015) to 2019

Date of Hearing : **24.10.2016**

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NEEPCO

Respondents : Assam Power Distribution Company Limited and 8 others

Parties present : Shri P.C Barman, NEEPCO  
Shri D. Choudhary, NEEPCO  
Smt E. Pyrobot, NEEPCO

**Record of Proceedings**

This petition has been filed by the petitioner for the determination of tariff of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) for the tariff period from COD of STG-2 (29.7.2015) to 31.3.2019 in terms of the provisions of the 2014 Tariff Regulations.

2. During the hearing, the representative of the petitioner made submissions in the matter and prayed that tariff may be determined as prayed for in the petition. He also submitted that in respect of the guaranteed heat rate, the OEM (M/s Thermax Limited) was not willing to guarantee the Turbine heat rate.
3. On a specific query by the Commission as to whether the report of the PG test has been submitted, the representative of the petitioner submitted that it may be granted one week time to file the same.
4. None appeared on behalf of the respondents. The Commission directed the petitioner to submit the following information, on affidavit, with advance copy to the beneficiaries, on or before 15.11.2016.
  - a. Computation of interest during construction (IDC) on cash basis, along with the editable soft copy in excel format with links, from the date of infusion of debt fund till to COD of all the assets.
  - b. Report of the PG test to ensure the capacity of the combined gas cycle plant.
  - c. Bidding document submitted by the OEM indicating the guaranteed heat rate.
  - d. Break-up of gross value of freehold land and lease hold land separately.
  - e. Justification for additional capitalization of the below mentioned assets during the years 2015-16 and 2016-17:



## **2015-16**

- *Different process chemicals for initial charging for HRSG, ACT and DM water lines*
- *Acid and alkali (HCL and NaoH flakes) for initial charging of DM Plant.*
- *Procurement of pH meter and Conductivity meter*
- *Resin, Carbon filter media, Gravity filter media for initial charging of DM plant.*

## **2016-17**

- *Laboratory Equipments for D.M. Plants*
- *Modification of Drain wall at north side of DM plant.*

5. The Commission also directed the respondents to file its reply by 18.11.2016, with advance copy to the petitioner who shall file its rejoinder, if any, by 22.11.2016. In case no information is filed within the due date the matter shall be considered based on the available records.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

**Sd/-**

B. Sreekumar  
Dy. Chief (Law)

